

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI

APPEAL NO. 04 OF 2020

IN THE MATTER OF:

Abhinav Gramodyog Seva Sansthan

... Appellant

-VERSUS-

State Level Environment Impact Assessment Auth. ...Respondent

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FILED BY:



Ashish Tiwari

Member Secretary, SEIAA

Directorate of Environment UP,

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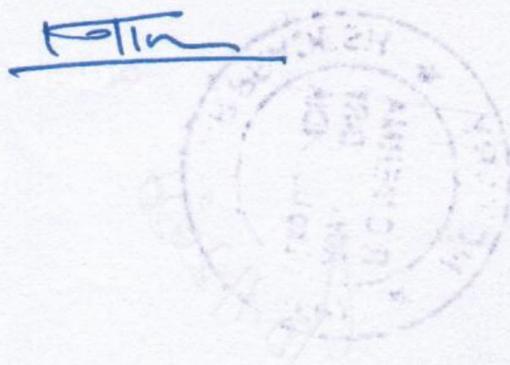
-VERSUS-

State Level Environment Impact Assessment Auth. ...Respondent

REPLY BY WAY OF AN AFFIDAVIT ON BEHALF OF SH. ASHISH TIWARI, IFS, S/O SH. SHANKER DAYAL TIWARI AGED ABOUT 51 YEARS, HAVING OFFICE AT DIRECTORATE OF ENVIRONMENT UP, VINEET KHAND-1, GOMTI NAGAR, LUCKNOW, MEMBER SECRETARY, SEIAA TO THE SHOW CAUSE NOTICE.

1. The captioned matter is pending adjudication before this Hon'ble Tribunal. This Hon'ble Tribunal vide order dt. 07.10.2020 issued show cause notice to explain as to why coercive measures be not taken against me for failing to send response to this Hon'ble Tribunal by email.

2. It is submitted that this Hon'ble Tribunal vide order dt. 03.03.2020 directed respondent to file its response to the appeal within one month. It is further submitted that the appellant was also directed to furnish a set of paperbook to respondent. It is submitted that the Directorate of Environment, Uttar Pradesh works as the secretariat for the respondent and all



communications are received by it on behalf of respondent. It is submitted that the Directorate of Environment received a copy of paperbook in its office on 11.03.2020. As per procedure, the same was marked to an official namely Mr. Mangrual Nigam, Head Assistant, Directorate of Environment for necessary actions. It is submitted that it was his responsibility to place the same before senior officials and myself so that compliance of order passed by this Hon'ble Tribunal could have been ensured. But, Mr. Mangrual Nigam inadvertently did not place the same before myself till 14.10.2020. It was only after the issuance of show cause notice by this Hon'ble Tribunal vide order dt. 07.10.2020, the subject appeal and orders passed were brought to my knowledge by officials of Directorate of Environment.

3. It is submitted that the conduct of Mr. Mangrual Nigam for not placing the copy of appeal and orders passed by this Hon'ble Tribunal before concerned officials amounts to dereliction and negligence in discharge of his duties for which a show cause notice seeking explanation as to why adverse entry be not made against him has been issued.

4. It is submitted that non filing of response in compliance of order dt. 03.03.2020 was purely on account of reasons stated



FTM

above. The pendency of appeal and order dt. 03.03.2020 passed by this Hon'ble Tribunal was not brought to my notice on account of which response could not be filed. I express deep regret for the same and assure this Hon'ble Tribunal to be more careful in future so as to ensure compliance of orders passed by this Hon'ble Tribunal in letters and spirits. In order to ensure compliance of orders, the response as directed by this Hon'ble Tribunal is being filed. It is further submitted that I have highest regards for the authority of this Hon'ble Tribunal and shall always strive hard to ensure compliance of every direction passed by it.

It is further requested that this Hon'ble Tribunal may be pleased to discharge the show cause notice issued vide order dt. 07.10.2020.

Ashish Tiwari
Ashish Tiwari
Member Secretary, SEIAA

VERIFICATION:

Verified on solemn affirmation at Lucknow on this 13th day of November, 2020, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

Ashish Tiwari
Ashish Tiwari,
Member Secretary, SEIAA

Solemnly affirmed before me in office today at Lucknow on 13-11-2020 by A. K. Verma who is identified by Shri A. K. Verma Clerk to Shri A. K. Verma
I am satisfied my self by examining the deponent that he understands the contents of this affidavit which have been read out and explained by me.

Identify the deponent /Applicant/ who has signed /L.T.I./R.T.I.
(13-11-2020)

13-11-2020
Sworn & Verified
Sworn & Verified
NOTARY
R C VERMA
ADV & NOTARY
LKO U.P. INDIA
UTTAR PRADESH
13-11-2020

पर्यावरण निदेशालय, उत्तर प्रदेश, लखनऊ

पत्रांक- 544 /पर्या/ अपील सं0-04/2020

दिनांक 12 नवम्बर, 2020

श्री मंगरूलाल निगम,
प्रधान सहायक
पर्यावरण निदेशालय, उ0प्र0
लखनऊ।

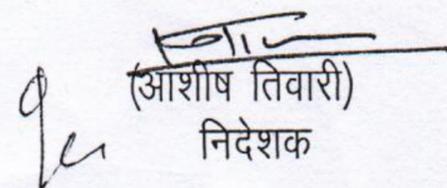
मा0 एन0जी0टी0 में योजित अपील सं0-04/2020 Abhinav Gramodyog & Seva Sansthan बनाम State Level Environment Impact Assessment Authority, Uttar Pradesh & Ors. जो इस निदेशालय में दिनांक 11-03-2020 को प्राप्त हुआ तथा जिसे दिनांक 12-03-2020 को आपको संदर्भित मामले में आवश्यक कार्यवाही किये जाने एवं पत्रावली प्रस्तुत किये जाने हेतु सहायक निदेशक श्री सुब्रन कुमार द्वारा मार्क किया गया।

संदर्भित प्रकरण मा0 एन0जी0टी0 में दिनांक 19-08-2020 को सूचीबद्ध हुआ था, जो Adjourned होकर दिनांक 07-10-2020 के लिये पुनः सूचीबद्ध किया गया। मा0 न्यायाधिकरण द्वारा दिनांक 07-10-2020 को पारित आदेश के सुसंगत अंश निम्नवत हैं:-

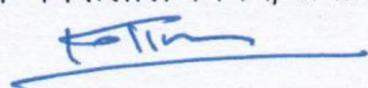
- ..."
7. On 03.03.2020, the Tribunal considered the matter and sought response from the SEIAA, U.P by email. The appellant served a copy of the papers on SEIAA by speed post on 05.03.2020 which was received by SEIAA on 11.03.2020, as per documents and affidavit filed by the appellant. The Tribunal also conveyed order to SEIAA by e-mail and also sent reminders by e-mail. Unfortunately, SEIAA has failed to give any response though more than six months have passed. The appellant has also sought interim relief against the project which according to the appellant is illegal. We permit learned counsel for appellant to serve notice of the application on the project proponent for the next date so that prayer for interim relief can be considered.
 8. Issue notice why coercive measure be not taken against the Member Secretary, SEIAA, U.P., for failing to send response to this Tribunal by e-mail.
List again on 19.11.2020 for further consideration.

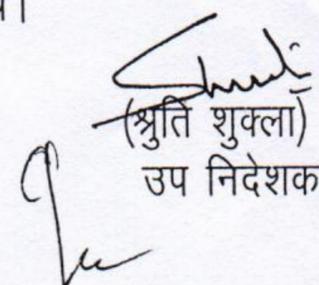
संदर्भित मामला दिनांक 12-03-2020 से दिनांक 14-10-2020 तक आपके पास लम्बित रखा तथा आप द्वारा एस0ई0आई0ए0ए0 के समक्ष समय से प्रस्तुत भी नहीं किया गया एवं प्रश्नगत प्रकरण के सम्बन्ध में आपने अपने उच्चाधिकारियों को भी अवगत नहीं कराया। इससे यह स्पष्ट होता है कि आप द्वारा इसे गम्भीरता से नहीं लिया गया तथा कार्यों में उदासीनता बरती गयी। आपकी इस उदासीनता के कारण मा0 न्यायालय में समय से रिपोर्ट प्रस्तुत नहीं की जा सकी, जिसके कारण विपरीत स्थिति उत्पन्न हो गयी। आपके घोर लापरवाही की वजह से एस0ई0आई0ए0ए0 एवं सरकार की छबि धूमिल हुयी है। ऐसे महत्वपूर्ण मामले पर कार्यवाही न किया जाना, शासकीय कार्यों के प्रति घोर लापरवारी का द्योतक है, जिसके लिये आप पूर्णतया उत्तरदायी हैं।

अतः प्रकरण में समय से कार्यवाही न करने, उच्चाधिकारियों को समय से प्रकरण के बारे में अवगत न कराने तथा शासकीय कार्यों के प्रति घोर उदासीनता बरतने के कारण आपको क्यों न "विशेष प्रतिकूल प्रविष्टि" दी जाय।


(आशीष तिवारी)
निदेशक

प्रतिलिपि श्री मंगरूलाल निगम, प्रधान सहायक की वैयक्तिक पत्रावली में अभिलेखार्थ।



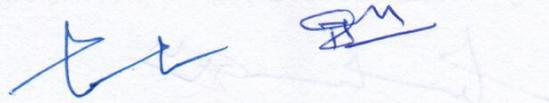

(श्रुति शुक्ला)
उप निदेशक

Brief Facts in Appeal No. 04 of 2020: Abhinav Gramodyog & Seva Sansthan Vs. State Level Environment Impact Assessment Authority, Uttar Pradesh & Ors.

1. It is submitted that the online application dated 11-03-2019 was made by the project proponent, Shri. Virendra Singh Jadon, M/s R.S.I. Stone World Pvt. Ltd, E-7 M-708, Arera Colony, Bhopal-462016 for issuance of Terms of Reference for the Proposed project of Sand/Morrum Mine of Gata No.-871 and 581 Ga Near Village Pipardih and Koragi, Tehsil-Dudhi, District-Sonbhadra, U.P., (Leased Area: 32.338 Ha)
2. Chronologically, the case was considered in 395th SEAC Meeting Dated 05/04/2019. The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA. Concerned copy of minutes dated 05/4/2019 is being filed herewith and marked as **Annexure no.1.**
3. Subsequently, the case was considered in 279th SEIAA meeting dated: 08/5/2019. Wherein, SEIAA agreed with the recommendation of the SEAC to issue the additional ToR's to the titled proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-
 - 1- *All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.*
 - 2- *Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.*
 - 3- *MOU signed between the project proponent and the consultant should be submitted.*
 - 4- *The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work. The forest clearance shall be submitted to the SEIAA, U.P. before start of mining activity.*

Concerned copy of minutes, dated: 08/5/2019 is being filed herewith and marked as **Annexure no.02.**

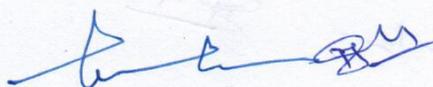
4. Further, SEIAA, vide letter no.63/Parya/SEAC/4705/2018 dated: 27/5/2019 issued Terms of Reference for the proposed



project. Concerned copy of ToR letter, dated: 27/5/2019 is being filed herewith and marked as **Annexure no.03.**

5. In reference to the issued ToR's Public Hearing was organized on 09/8/2019 and the project proponent submitted an online application dated 03-09-2019 for issuance of Environment Clearance for the proposed project.
6. Chronologically, the case was considered in 423rd SEAC Meeting Dated 09/10/2019 wherein, the committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions. Concerned copy of minutes, dated: 09/10/2019 is being filed herewith and marked as **Annexure no.04.**
7. Subsequently, the case was considered in 324th SEIAA meeting dated 10/12/2019 wherein, in view of MoEF&CC, Office Memorandum dated 31/10/2019 it was decided that the Environment Clearance for the project will be considered and decided only after receiving clarification from MoEF&CC. It is submitted that MoEF&CC, GoI vide dated 30/12/2019 issued Office Memorandum stating that "the cases which were already recommended by SEAC or UTEAC, as the case may be (Class-I), SEIAA may prescribe the additional conditions as per the OM dated 31/10/2019 and disposed without referring to SEAC or UTEAC, as the case may be." Concerned copy of Office Memorandum dated: 30/12/2019 is being filed herewith and marked as **Annexure no.05.**
8. In the light of above Office Memorandum dated 30/12/2019, SEIAA reviewed the case in its 332nd Meeting held on 02/01/2020 and decided to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC. In addition to the conditions imposed by SEAC the SEIAA added following additional specific conditions:-

1. *Since the proposed project falls in Critically Polluted Areas (CPAs), Severely Polluted Areas (SPAs) the provision of the mechanism farmed*



regarding compliance of Hon'ble NGT order in OA 1038/2018 dated 19-08-2019 by MoEF& CC, Govt. Of India vide letter dated 31-10-2019 shall be followed in letter and spirit.

2. All the additional condition for grant of Consent to Establish (CTE)/Consent to Operate (CTO) related to Pollution mitigation measures as prescribed in the office memorandum of MoEF&CC, GoI. dated 31.10.2019 and as deemed fit by UP Pollution Control Board in the consent orders shall be followed by Project Proponent.
3. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
4. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work. Concerned copy of minutes, dated: 02/01/2020 is being filed herewith and marked as **Annexure no.06**.

It is very much evident that SEIAA/SEAC has gone through the project proposal application dated 11-03-2019 made by the project proponent, for issuance of Terms of Reference for the Proposed project of Sand/Morrum Mine of Gata No.-871 and 581 Ga Near Village Pipardih and Koragi, Tehsil-Dudhi, District-Sonbhadra, U.P., (Leased Area: 32.338 Ha), As the project proposal falls under category-1(a) of EIA Notification, 2006 (as amended) and that too of B-1 category, therefore, SEIAA followed all the aspects of EIA Notification, 2006 (as amended) and subsequent Office Memorandum including Public Hearing/Public Consultation etc. and diligently recommended and issued Terms of Reference and also in furtherence, SEIAA/SEAC finding with the satisfactory submission of the reports and documents which followed all the aspects of EIA notification, 2006 (as amended) granted the Prior Environment Clearance with reference No. 516/Parya/SEAC/5031- 4705/2018 dated: 09/01/2020. Concerned copy of letter dated 09/01/2020 is being filed herewith and marked as **Annexure no.07**.

Further any order/ Judgment passed by the Hon'ble Court shall be complied accordingly.

- 6- There is no litigation pending in any court regarding this project.
7- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-07

The committee discussed the matter in light of MOEFCC Notification dated 15/01/2016 and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1 to these minutes.

8. Sand/morrum mine of Gata no.871 and 581Ga near Village Pipardih and Koragi, Tehsil Dudhi, District Sonbhadra,U.P. area 32.338 ha. File No. 4705/Proposal No. SIA/UP/MIN/32795/2019

A presentation was made by the project proponent along with their consultant M/s Greencindia Consulting Private Limited. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for Sand/morrum mine of Gata no.871 and 581Ga near Village Pipardih and Koragi, Tehsil Dudhi, District Sonbhadra, U.P. (Leased area 32.338 ha).
2- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/32795/2019	
2. File No. allotted by SEIAA, UP	4705	
3. Name of Proponent	Virendra Singh Jadon	
4. Full correspondence address of proponent and mobile no.	M/S R.S.I Stone World Pvt. Ltd E-7 M-708, Arera Colony, Bhopal, M.P.	
5. Name of Project	Pipar dih and Korgi (area 32.338 ha sand/morrum mine) on Kanhar river at Gata No.-871 and 518 ga	
6. Project location (Plot/Khasra/Gata No.)	Village- Pipar dih and Korgi, Tehsil – Dudhi, District – Sonbhadra ,Uttar Pradesh.	
7. Name of River	Kanhar River	
8. Name of Village	Pipar dih and Korgi	
9. Tehsil	Dudhi	
10. District	Sonbhadra	
11. Name of Minor Mineral	Sand/Morrum	
12. Sanctioned Lease Area (in Ha.)	32.338 Hectares	
13. Mineable Area (in Ha.)	19.021 Ha.	
14. Zero level mRL	192 m	
15. Max. & Min mrl within lease area	201-195 m.	
16. Pillar Coordinates (Verified by DMO)	Total Lease Area Coordinates – 32.338 ha	
	A	24°14'10.98"N 83°16'13.53"E
	B	24°14'20.47"N 83°16'15.43"E
	C	24°14'35.62"N 83°16'16.52"E
	D	24°14'40.99"N 83°16'16.11"E
	E	24°14'46.66"N 83°16'12.08"E
	F	24°14'54.27"N 83°16'13.82"E
	G	24°14'47.71"N 83°16'22.45"E
	H	24°14'21.93"N 83°16'25.74"E
	I	24°14'9.51"N 83°16'22.03"E
	Workable Area- 19.021 Ha(Block-1)	
	H	24°14'21.93"N 83°16'25.74"E
	I	24°14'9.51"N 83°16'22.03"E
	J	24°14'10.68"N 83°16'15.96"E
	K	24°14'16.39"N 83°16'16.42"E
	L	24°14'24.40"N 83°16'20.43"E

Minutes of 395th SEAC Meeting Dated 05/04/2019

	M	24°14'35.72"N	83°16'17.86"E
	N	24°14'43.19"N	83°16'20.30"E
	O	24°14'42.33"N	83°16'23.67"E
	Block-2		
	N'	24°14'44.76"N	83°16'19.59"E
	O'	24°14'44.33"N	83°16'23.38 "E
	G	24°14'47.70"N	83°16'22.44"E
	F	24°14'54.24"N	83°16'13.80"E
	&		
	E'	24°14'49.97"N	83°16'12.80"E
	E	24°14'46.68"N	83°16'12.06"E
	D	24°14'40.98"N	83°16'16.08"E
	Water Submerged Area(11.8556 Ha)		
	A	24°14'10.98"N	83°16'13.53"E
	B	24°14'20.47"N	83°16'15.43"E
	C	24°14'35.62"N	83°16'16.52"E
	D	24°14'40.99"N	83°16'16.11"E
	E	24°14'46.66"N	83°16'12.08"E
	F	24°14'54.27"N	83°16'13.82"E
	G	24°14'47.71"N	83°16'22.45"E
	O	24°14'42.33"N	83°16'23.67"E
	O'	24°14'44.33"N	83°16'23.38"E
	N	24°14'43.19"N	83°16'20.30"E
	M	24°14'35.72"N	83°16'17.86"E
	L	24°14'24.40"N	83°16'20.43"E
	K	24°14'16.39"N	83°16'16.42"E
	J	24°14'10.68"N	83°16'15.96"E
17. Total Geological Reserves	5,70,630m ³		
18. Total Mineable Reserves in LOI	2,58,704 m ³		
19. Total Proposed Production	2,58,704 m ³		
20. Proposed Production/year	2,58,704 m ³ /Year		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	1035 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		
26. No. Of workers	80		
27. No. Of vehicles movement/day	115		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	1.75 m		
30. Nearest metalled road from site	250 m		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.80	
	Suppression of dust	1.20	
	Plantation	13.93	
	Others (if any)	-	
	Total	15.93	
32. Name of QCI Accredited Consultant with QCI No and period of validity.	GreenIndia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2019		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	2860/ Khanij/2019, Sonbhadra, Dated: 5 th February, 2019.		
35. Details of Lease Area in approved DSR	32.338 Hectares S No. 16 and as per Suddhi patra dated 15/03/2019 ,Letter no.-		

	3080/Kanij/2019
36. Proposed CER Cost	2,15,878 INR
37. Proposed EMP Cost	12,11,640 INR
38. Length and breadth of Haul Road	Length 250 m, Width 6.0 m
39. No of Trees to be Planted	871 trees to be planted

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 4- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- 5- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 6- There is no litigation pending in any court regarding this project.
- 7- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-08

The committee discussed the matter in light of MOEFCC Notification dated 15/01/2016 and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1 to these minutes.

9. Granite (khanda, Gitti & Boulder Mine' project at Gata no. 715, khand no. 9, Village-Gonda, Tehsil-Karwi, District-Chitrakoot, U.P. Lease area 2.02 ha. File No. 4707/Proposal No. SIA/UP/MIN/32964/2019

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development) and RQP Shri Indra Singh. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for Granite (khanda, Gitti & Boulder Mine' project at Gata no. 715, khand no. 9, Village-Gonda, Tehsil-Karwi, District-Chitrakoot, U.P. (Leased area 2.02 ha.).
- 2- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/32964/2019				
2. File No .allotted by SEIAA,UP	4707				
3. Name of Proponent	Shri Awadh Kumar Singh S/o Late Dukhi Singh				
4. Full correspondence address of proponent and mobile no.	R/o- Fatehpur Kamasin, Tehsil- Bikapur, District- Faizabad, U.P.				
5. Name of Project	Granite (Khanda, Gitti & Boulder) Mining Project				
6. Project location (Plot/ Khasra /Gata No.)	Gata No.-715 Khand No.- 9				
7. Name of Village	Gonda				
8. Tehsil	Karwi				
9. District	Chitrakoot				
10. Name of Minor Mineral	Granite (Khanda, Gitti & Boulder)				
11. Sanctioned Lease Area (in Ha.)	2.02 ha.				
12. Mineable Area (in Ha.)	2.02 ha.				
13. Zero level mRL	Not Applicable				
14. Max. & Min mrl within lease area	187.0 mRL- 158.0 mRL				
15. Pillar Coordinates (Verified by DMO)	25° 12' 13.07"N to 25° 12' 19.49"N 80° 45' 10.36" to 80° 44' 15.33"E				
16. Total Geological Reserves	8,22,100 m ³				
17. Total Mineable Reserves	4,75,239 m ³				
18. Total Proposed Production (in five year)	4,75,100 m ³				
19. Proposd Production for 5 years	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 50%;">Year</th> <th style="width: 50%;">Production</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> </tr> </tbody> </table>	Year	Production		
Year	Production				

- 2- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work. The forest clearance shall be submitted to the SEIAA, U.P. before start of mining activity.

6. Riverbed Sand Mining Project from Ganga River located at Gata No.-13 Mi, over an area of 5.3660 ha situated in Village – Manpur Ahatmali, Tehsil- Beeghpur, District- Unnao, U.P., U.P., Sanctioned Lease Area - 5.3660 Ha. File No. 4703/Proposal No. SIA/UP/MIN/32671/2019

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.

7. Sand/Morrum Mining project at Gata no. part of 1130 (Khand no. 01) Village Achraud, Tehsil-Banda Distt: Banda Lease area 28.0 ha. File No. 4704/Proposal No. SIA/UP/MIN/32745/2019

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-

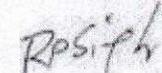
- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.

8. Sand/morrum mine of Gata no.871 and 581Ga near Village Pipardih and Koragi, Tehsil Dudhi, District Sonbhadra,U.P. area 32.338 ha. File No. 4705/Proposal No. SIA/UP/MIN/32795/2019

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-







- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work. The forest clearance shall be submitted to the SEIAA, U.P. before start of mining activity.

9. Granite (khand, Gitti & Boulder Mine' project at Gata no. 715, khand no. 9, Village-Gonda, Tehsil-Karwl, District-Chitrakoot, U.P. Lease area 2.02 ha. File No. 4707/Proposal No. SIA/UP/MIN/32964/2019

SEIAA noted that SEAC has recommended to grant ToR to the above project. SEIAA gone through the file and documents and found that in DSR gata no.-715 is mentioned more than one time and Khand no.-9 is also missing. SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-

- 1- The project shall clarify the correct address and lease area and submit the amended documents and prepare EIA accordingly.
- 2- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 3- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 4- MOU signed between the project proponent and the consultant should be submitted.

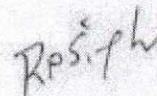
10. Sand/Morrum mining project located at khand no. 31/3, Village Patyaura, Tehsil & Distt: Hamirpur, U.P. lease area 36.437 ha File No. 4711/Proposal No. SIA/UP/MIN/33093/2019

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.







State Level Environment Impact Assessment Authority, Uttar Pradesh

To,

Shri Virendra Singh Jadon,
M/s R.S.I Stone World Pvt.Ltd,
E-7 M 708, Arera colony,
Bhopal- 462016

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : docuplko@yahoo.com
Website : www.seiaaup.in

Ref. No.....63...../Parya/SEAC/4705/2018

Date: 27 May, 2019

Sub: Terms of Reference for Sand/morrum mine of Gata no.871 and 581Ga near Village Pipardih and Koragi, Tehsil Dudhi, District Sonbhadra, U.P. (Leased area 32.338 ha).

Dear Sir,

Please refer to your application/letter dated 11-03-2019, 29-03-2019 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 05-04-2019 and SEIAA in its meeting dated 08-05-2019.

A presentation was made by the project proponent along with their consultant M/s Greencindia Consulting Private Limited. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for Sand/morrum mine of Gata no.871 and 581Ga near Village Pipardih and Koragi, Tehsil Dudhi, District Sonbhadra, U.P. (Leased area 32.338 ha).
- 2- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/32795/2019	
2. File No. allotted by SEIAA, UP	4705	
3. Name of Proponent	Virendra Singh Jadon	
4. Full correspondence address of proponent and mobile no.	M/S R.S.I Stone World Pvt. Ltd E-7 M-708, Arera Colony, Bhopal, M.P.	
5. Name of Project	Pipar dih and Korgi (area 32.338 ha sand/morrum mine) on Kanhar river at Gata No.-871 and 518 ga	
6. Project location (Plot/Khasra/Gata No.)	Village- Pipar dih and Korgi, Tehsil – Dudhi, District – Sonbhadra ,Uttar Pradesh.	
7. Name of River	Kanhar River	
8. Name of Village	Pipar dih and Korgi	
9. Tehsil	Dudhi	
10. District	Sonbhadra	
11. Name of Minor Mineral	Sand/Morrum	
12. Sanctioned Lease Area (in Ha.)	32.338 Hectares	
13. Mineable Area (in Ha.)	19.021 Ha.	
14. Zero level mRL	192 m	
15. Max. & Min mrl within lease area	201-195 m.	
16. Pillar Coordinates (Verified by DMO)	Total Lease Area Coordinates – 32.338 ha	
	A	24°14'10.98"N 83°16'13.53"E
	B	24°14'20.47"N 83°16'15.43"E
	C	24°14'35.62"N 83°16'16.52"E
	D	24°14'40.99"N 83°16'16.11"E
	E	24°14'46.66"N 83°16'12.08"E
	F	24°14'54.27"N 83°16'13.82"E
	G	24°14'47.71"N 83°16'22.45"E
	H	24°14'21.93"N 83°16'25.74"E
	I	24°14'9.51"N 83°16'22.03"E
	Workable Area- 19.021 Ha(Block-1)	
	H	24°14'21.93"N 83°16'25.74"E
I	24°14'9.51"N 83°16'22.03"E	

TOR for Sand/morrurn mine of Gatu no.871 and 581Ga near Village Pipardih and Korogi, Tehsil Dudhi, District Sonbhadra, U.P.
(Leased area 32.338 ha).

	J	24°14'10.68"N	83°16'15.96"E
	K	24°14'16.39"N	83°16'16.42"E
	L	24°14'24.40"N	83°16'20.43"E
	M	24°14'35.72"N	83°16'17.86"E
	N	24°14'43.19"N	83°16'20.30"E
	O	24°14'42.33"N	83°16'23.67"E
	Block-2		
	N'	24°14'44.76"N	83°16'19.59"E
	O'	24°14'44.33"N	83°16'23.38"E
	G	24°14'47.70"N	83°16'22.44"E
	F	24°14'54.24"N	83°16'13.80"E
	&		
	E'	24°14'49.97"N	83°16'12.80"E
	E	24°14'46.68"N	83°16'12.06"E
	D	24°14'40.98"N	83°16'16.08"E
	Water Submerged Area(11.8556 Ha)		
	A	24°14'10.98"N	83°16'13.53"E
	B	24°14'20.47"N	83°16'15.43"E
	C	24°14'35.62"N	83°16'16.52"E
	D	24°14'40.99"N	83°16'16.11"E
	E	24°14'46.66"N	83°16'12.08"E
	F	24°14'54.27"N	83°16'13.82"E
	G	24°14'47.71"N	83°16'22.45"E
	O	24°14'42.33"N	83°16'23.67"E
	O'	24°14'44.33"N	83°16'23.38"E
	N	24°14'43.19"N	83°16'20.30"E
	M	24°14'35.72"N	83°16'17.86"E
	L	24°14'24.40"N	83°16'20.43"E
	K	24°14'16.39"N	83°16'16.42"E
	J	24°14'10.68"N	83°16'15.96"E
17. Total Geological Reserves	5,70,820m ³		
18. Total Mineable Reserves in LOI	2,58,704m ³		
19. Total Proposed Production	2,58,704m ³		
20. Proposed Production/year	2,58,704m ³ /Year		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	1035m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/Year		
25. Working hours/day	12 Hours		
26. No. Of workers	80		
27. Nu. Of vehicles movement/day	115		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	1.75 m		
30. Nearest metalled road from site	250 m		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.80	
	Suppression of dust	1.20	
	Plantation	13.93	
	Others (if any)	-	
	Total	15.93	
32. Name of QCI Accredited Consultant with QCI No and period of validity.	GreenIndia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2019		

**TOR for Sand/morrum mine of Gata no.871 and 581Ga near Village Pipardih and Koragi, Tehsil Dudhi, District Sonbhadra, U.P.
(Leased area 32.338 ha).**

33. Any litigation pending against the project or land in any court	No
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	2860/ Khanij/2019, Sonbhadra, Dated: 5 th February, 2019.
35. Details of Lease Area in approved DSR	32.338 Hectares S No. 16 and as per Suddhi patra dated 15/03/2019 ,Letter no.-3080/Kanij/2019
36. Proposed CER Cost	2,15,878 INR
37. Proposed EMP Cost	12,11,640 INR
38. Length and breadth of Haul Road	Length 250 m, Width 6.0 m
39. No of Trees to be Planted	871 trees to be planted

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 4- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- 5- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 6- There is no litigation pending in any court regarding this project.
- 7- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The committee discussed the matter and recommended to issue following terms of reference (TOR) for the preparation of EIA.

1. All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
2. Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
3. MOU signed between the project proponent and the consultant should be submitted.
4. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work. The forest clearance shall be submitted to the SEIAA, U.P. before start of mining activity.
5. The TOR shall be valid strictly for the annual production/yearly production as given in the approved Mining Plans of the respective proposal.
6. Certificate from Mining Officer that there is no other mining area exit within 500 m periphery.
7. CER cost to be calculated for individual lease.
8. An intimation regarding conducting the monitoring to be sent to concerned District Magistrate and State Pollution Control Board office.
9. All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
10. Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
11. MOU signed between the project proponent and the consultant should be submitted.
12. The lab conducting the analysis should be authenticated and registered.
13. Public hearing to be conducted as per EIA Notification, 2006.
14. A copy of document in support of fact that the proponent is the rightful lessee of the mine should be given.
15. Approved mining plans for all the mining projects.
16. All documents including approved mine plan, EIA and public hearing should be compatible with one another in terms of the mine lease area, production level, waste generation and its management and mining technology and should be in the name of the lessee. The mine plan should take into account the conditions of the mine lease, if any, in terms of distance to be left un-worked from the river flowing nearby.
17. The study area will comprise of 10 km zone around the mine lease from the lease periphery and the data contained in the EIA such as waste generation etc should be for the life of the mine / lease period.
18. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary and national park, migratory route of fauna, water bodies, human settlements and other ecological

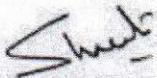
- features should be indicated.
19. Land use plan of mine lease area should be prepared to encompass pre-operational, operational and post-operational phases and submitted.
 20. Location of National Parks, Sanctuaries, Biosphere Reserves, wildlife Corridors, Tiger/Elephant Reserves (existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, if any, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above should be obtained from the state Wildlife Department / Chief Wildlife Warden under the Wildlife (Protection) Act, 1972 and copy furnished.
 21. A detailed biological study for the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out covering both terrestrial and aquatic flora and fauna. Details of flora and fauna, duly authenticated, separately for core and buffer zone should be furnished based on field survey clearly indicating the Schedule of the fauna present.
 22. Impact of change of land use should be given.
 23. Impact of mining on the hydrology of the area including water flow in the river adjoining the mine lease. It should also take into account the inundation of mined out area due to flow of water from the river.
 24. R & R plan / compensation details for the project affected people should be furnished. While preparing the R & R plan, the National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs / STs and other weaker sections need based sample survey, family-wise, should be undertaken to assess their requirement and action programmes prepared accordingly integrating the sectoral programme of line departments of the State Governments.
 25. 02 km kachcha haul road to be made motorable. Plan should be submitted.
 26. One season (Non Monsoon) primary baseline data on ambient air quality (PM_{2.5}, PM₁₀, SO_x and NO_x), water quality, noise level, soil and flora and fauna shall be collected and the AAQ data so collected presented data-wise in the EIA and EMP report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be justified.
 27. There should be at least one monitoring station within 500 m of the mine lease in the predominant downwind direction. The mineralogical composition of PM₁₀ particularly for free silica should be given.
 28. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicle for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any and the habitation. The wind rose showing pre-dominant wind direction may also be indicated on the map. The impact of stone crusher nearby should also be taken into account.
 29. The water requirement for the project, its availability and source to be furnished. A detailed water balance should also be provided. Fresh water requirement for the project should be indicated.
 30. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the project should be provided.
 31. Details of water conservation measures proposed to be adopted in the project should be given.
 32. Impact of the project on the water quality both surface and groundwater should be assessed and necessary safeguard measures, if any required should be provided.
 33. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed hydro geological study should be undertaken and report furnished. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of groundwater should also be obtained and copy furnished.
 34. Details of first order stream, if any passing through lease area and modification diversion proposed, if any and the impact of the same on the hydrology should be brought out.
 35. Details of rainwater harvesting proposed, if any, in the project should be provided.
 36. Information on reduced levels site elevation, working depth, groundwater table etc. below natural surface level should be provided. A schematic diagram may also be provided for the same.
 37. Quantity of solid waste generated to be estimated and details for its disposal and management

- should be provided. The quality, volumes and methodology planned for removal and utilization (preferably concurrently) of top soil should be indicated. Details of backfilling proposed, if any, should be given. It may be clearly indicated that out of the total waste generated during the mine life, how much quantity would be backfilled and how much quantity would be disposed off in the form of external dump (number of dumps, their height, terraces etc. to be brought out).
38. The reclamation plan, post mine land use and progressive green belt development plan shall be prepared in tabular form (prescribed format) and submitted.
 39. Impact on local transport infrastructure due to the project should be indicated. Projected increase in truck traffic as a result of the project in the present road network (including those outside the project area) should be worked out, indicating whether it is capable of handling the increased load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State government) should be covered.
 40. Details of the infrastructure facilities to be provided for the mine workers should be included in the EIA report.
 41. Conceptual post mining land use and Reclamation and Rehabilitation of mined out area (with plans and with adequate number of sections) should be given in the EIA report.
 42. Phase-wise plan of green belt development, plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given.
 43. Occupational health impact of project should be anticipated and preventive measures initiated. Details in this regard should be provided. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. Special attention should be in view of the stone crusher nearby.
 44. Measures of social-economic significance and influence to the local community proposed to be provided by project proponent should be indicated. As far as possible, quantitative dimensions may be given with time frame for implementation.
 45. Detailed environmental management plan to mitigate the environmental impacts which, should inter-alia should include the impact due to change of land use, due to loss of agricultural land and grazing land, if any, occupational health impacts beside other impacts of the projects. It should also take into account the impacts due to stone crusher nearby and also provide for preventing the silt from going into the river.
 46. Risk assessment and disaster management plan due to inundation of mine as a result of its location close to the river should also be examined and addressed.
 47. Public hearing shall be undertaken as per law. Public hearing points raised and commitment of the project proponent on the same along with the time bound action plan to implement the same should be provided.
 48. Details of litigation pending against the project, if any, with direction / order passed by any Court of Law against the project should be given.
 49. The cost of project (capital cost and recurring cost) as well as the cost towards implementation of EMP should clearly be spelt out.
 50. Present position of distances of railway lines, National Highway including culverts and bridges, Reservoir, lake, Canal, Road including culverts & bridges, Soil conservation works, nursery plantation, check dams, water supply schemes & irrigation schemes, water sources such as Springs, Infiltration galleries, Percolation wells, Hand pumps, Tube wells and existing flood control / protection work should be included and indicated in location map.
 51. Proponent should submit attested photocopy of the sanction of mining lease by the State Government.
 52. The company will have a well laid down Environment Policy approved by its Board of Directors and it may be detailed in EIA report.
 53. The Environment Policy must prescribe for standard operating process/ procedures to bring into focus any infringement / deviation / violation of the environment or forest norms/conditions and it may be detailed in EIA.
 54. The hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the EC conditions and details of this system may be given.
 55. The company must have a system of reporting of non-compliance/violations of environmental

norms to the Board of Directors of the company and/ or shareholders or stakeholders at large. This reporting mechanism should be detailed EIA reports.

56. Consultant should bring raw data at the time of presentation.
57. In surface water quality aquatic study of phytoplankton and zooplankton.
58. The baseline data should be signed by NABL/MoEF&CC accredited analyst.
59. The meteorological data should be site specific.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.


(Shrutika Shukla)
Nodal, SEIAA/
Deputy Director

No..... /Parya/SEAC/4705/2018

Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Sonbhadra.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.


(Shrutika Shukla)
Nodal, SEIAA/
Deputy Director

Minutes of 423rd SEAC Meeting Dated 09/10/2019

27. Nearest metalled road from site	0.50 Km	
28. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.42 KLD @ 10 lpcd
	Suppression of dust	4.00 KLD @1.0 L for 1 sqm (2time a day)
	Plantation	0.13 KLD @ 1 lit/plant (152 + 5 plants)
	Total	4.515 KLD
29. Name of QCI Accredited Consultant with QCI No period of validity.	Paramarsh Servicing Environment and Development 116 01 May 2021	
30. Any litigation pending against the project or land in any court	No	
31. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-1372 dated 10.07.2019	
32. Details of Lease Area in approved DSR		
33. Proposed CER cost	Project cost – 75.00 Lacs/annum CER – 1.50 lacs (2% of Total Cost)	
34. Proposed EMP cost	TOR	
35. Length and breadth of Haul Road	0.50 km and 6m	
36. No. of trees to be planted	130	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-12

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-1 to these minutes.

13. Sand Mining at Gata No.-621ma, 622ma Village -Mandawar-3, Tehsil- Kairana, Distt.- Shamli, M/s Shiva Buildtech Pvt Ltd.,area- 20.34 ha. File No. 4468/Proposal No. SIA/UP/MIN/28888/2018

RESOLUTION AGAINST AGENDA NO-13

A presentation was made by the project proponent along with their consultant M/s Greencindia Consulting Private Limited. The committee discussed the matter and directed the project proponent to submit permission letter from the competent authority regarding construction of temporary bridge for the transportation of the sand (minor mineral).

The matter shall be discussed after submission above information on prescribed online portal.

14. Sand/Morrum Mine of Gata No.-871 and 581Ga Near Village Pipardih and Koragi, Tehsil- Dudhi, District-Sonbhadra, U.P., (Leased Area:32.338 Ha). File No. 5031/4705/Proposal No. SIA/UP/MIN/42156/2019

Minutes of 423rd SEAC Meeting Dated 09/10/2019

A presentation was made by the project proponent along with their consultant M/s Greencindia Consulting Private Limited. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mine of Gata No.-871 and 581Ga Near Village Pipardih and Koragi, Tehsil-Dudhi, District-Sonbhadra, U.P., (Leased Area: 32.338 Ha), M/S R.S.I. Stone World Pvt. Ltd.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter dated 27/05/2019.
3. Public hearing was organized on 09/08/2019. EIA report submitted by the project proponent on 03/11/2019.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/42156/2019			
2. File No. allotted by SEIAA, UP	5031/4705			
3. Name of Proponent	Virendra Singh Jadon (Authorized Signatory)			
4. Full correspondence address of proponent and mobile no.	M/s R.S.I Stone World Pvt. Ltd. E-7 M 708, Arera colony, Bhopal- 462016			
5. Name of Project	Pipardih & Koragi (Area 32.338 ha sand/morrum mine) on Kanhar river			
6. Project location (Plot/Khasra/Gata No.)	Village - Pipardih & Koragi, Tehsil – Dudhi, District – Sonbhadra, State- Uttar Pradesh.			
7. Name of River	Kanhar River			
8. Name of Village	Pipardih & Koragi			
9. Tehsil	Dudhi			
10. District	Sonbhadra			
11. Name of Minor Mineral	Sand/Morrum			
12. Sanctioned Lease Area (in Ha.)	32.338 Hectares			
13. Mineable Area (in Ha.)	19.021 Ha.			
14. Zero level mRL	192 m			
15. Max. & Min mrl within lease area	198 mRL-196 mRL.			
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude	
	A	24°14'10.98"N	83°16'13.53"E	
	B	24°14'20.47"N	83°16'15.43"E	
	C	24°14'35.62"N	83°16'16.52"E	
	D	24°14'40.99"N	83°16'16.11"E	
	E	24°14'46.66"N	83°16'12.08"E	
	F	24°14'54.27"N	83°16'13.82"E	
	G	24°14'47.71"N	83°16'22.45"E	
	H	24°14'21.93"N	83°16'25.74"E	
	I	24°14'9.51"N	83°16'22.03"E	
	Block no -1			
	H	24°14'21.93"N	83°16'25.74"E	
	I	24°14'9.51"N	83°16'22.03"E	
	J	24°14'10.68"N	83°16'15.96"E	
	K	24°14'16.39"N	83°16'16.42"E	
	L	24°14'24.40"N	83°16'20.43"E	
	M	24°14'35.72"N	83°16'17.86"E	
	N	24°14'43.19"N	83°16'20.30"E	
	O	24°14'42.33"N	83°16'23.67"E	
	Block no -2			
	N'	24°14'44.76"N	83°16'19.59"E	
	O'	24°14'44.33"N	83°16'23.38 "E	
	G	24°14'47.70"N	83°16'22.44"E	
	F	24°14'54.24"N	83°16'13.80"E	
	&			
	E'	24°14'49.97"N	83°16'12.80"E	

Minutes of 423rd SEAC Meeting Dated 09/10/2019

	E	24°14'46.68"N	83°16'12.06"E
	D	24°14'40.98"N	83°16'16.08"E
	Water Submerged Area		
	A	24°14'10.98"N	83°16'13.53"E
	B	24°14'20.47"N	83°16'15.43"E
	C	24°14'35.62"N	83°16'16.52"E
	D	24°14'40.99"N	83°16'16.11"E
	E	24°14'46.66"N	83°16'12.08"E
	F	24°14'54.27"N	83°16'13.82"E
	G	24°14'47.71"N	83°16'22.45"E
	O	24°14'42.33"N	83°16'23.67"E
	O'	24°14'44.33"N	83°16'23.38"E
	N	24°14'43.19"N	83°16'20.30"E
	M	24°14'35.72"N	83°16'17.86"E
	L	24°14'24.40"N	83°16'20.43"E
	K	24°14'16.39"N	83°16'16.42"E
	J	24°14'10.68"N	83°16'15.96"E
17. Total Geological Reserves	5,70,630 m ³		
18. Total Mineable Reserves in LOI	2,58,704 m ³ per year (As per LOI)		
19. Total Proposed Production	2,58,704 m ³		
20. Proposed Production/year	2,58,704 m ³ /Year		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	1035 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		
26. No. Of workers	80		
27. No. Of vehicles movement/day	115		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	1.75m		
30. Nearest metalled road from site	250 m		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.80	
	Suppression of dust	1.20	
	Plantation	13.93	
	Others (if any)	-	
	Total	15.93	
32. Name of QCI Accredited Consultant with QCI No	GreencIndia Consulting Pvt Ltd. NABET/EIA/1619/RA0058		
33. and period of validity.	valid till 27/10/2019		
34. Any litigation pending against the project or land in any court	No		
35. Details of 500 m Cluster Map & certificate verified by Mining Officer	2860/khanij/2019 Dated – 05 th February, 2019		
36. Details of Lease Area in approved DSR	32.338 Hectares S.No. 16 and as per Suddhi Patra dated 15.03.2019, Letter No.- 3080/Khanij/2019		
37. Length and breadth of Haul Road	Length 250 m, Width 6.0 m		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.

9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-14

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at annexure 2 & 3 to these minutes regarding mining project. The committee also stipulated following specific conditions:

- 1- Environment management according to environmental status and impact of the project.
- 2- Selection of plants for green belt should be on the basis of pollution removal index.
- 3- No mining activity should be carried out in-stream channel as per SSMMG, 2016.
- 4- Pakka motorable haul road to be maintained by the project proponent.
- 5- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 6- Permission from the competent authority regarding evacuation route should be taken.
- 7- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 8- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
- 9- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 10- Provision for cylinder to workers should be made for cooking.
- 11- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 12- Provide suitable mask to the workers.
- 13- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
- 14- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
- 15- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
- 16- Provision for two toilets and hand pumps should be made at mining site.
- 17- Drinking water for workers would be provided by tankers.
- 18- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 19- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 20- Corporate Environmental Responsibility (CER) plan with minimum Rs. 2,15,878-/annum shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development Officers, Sonbhadra, U.P.
- 21- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 22- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.

- 23- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 24- Width of the haul road shall be more than 6 meter.
- 25- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

15. अध्यक्ष, SEIAA के पत्र, दिनांक 01.10.2019 के क्रम में समिति द्वारा विचार-विमर्श।

- मा10 NGT में योजित वाद संख्या-O.A. No. 227/2018 सुनील कुमार बनाम उ0प्र0 राज्य व अन्य में पारित आदेश, दिनांक 29.03.2019 के अनुपालन के सम्बन्ध में।
- SEAC Minutes of Meeting Dt. 15-04-2019 Discussion on NGT order Dt. 29-03-2019, OA-258/2018
- मा10 NGT में योजित वाद संख्या- O.A. No.277/2018 प्रेम सिंह यादव बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश, दिनांक 05.04.2019 के सम्बन्ध में।

All the above 03 matters, compliance has already been done by Chairman, SEAC vide letter no. 559/Parya/2019, dated 11/10/2019.

(Dr. Virendra Misra)
Member

(Dr. Pramod Kumar Mishra)
Member

(Dr. Richhpal Singh Sangu)
Member

(Dr. Ranjeet Kumar Dalela)
Member

(Shri Meraj Uddin)
Member

(Dr. (Prof.) S. N. Singh)
Chairman

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi – 110003

Dated: 30th December, 2019

OFFICE MEMORANDUM

Subject: Compliance of orders of Hon'ble NGT in OA No. 1038/2018 dated 19.08.2019 – Disposal of the applications received on or before 31.10.2019 for ToR/EC- regarding.

This is in continuation to the Office Memorandum of even number dated 31st October, 2019, the following three classes of cases that may emerge for disposal of the applications received as on date of OM, for ToR/EC:-

- i. The cases which were already recommended by SEAC or UTEAC, as the case may be;
- ii. The cases where partial deliberations or complete deliberations were made by SEAC or UTEAC, as the case may be; and
- iii. The cases where applications were received but not yet taken for SEAC/UTEAC.

2.0 The ministry is in receipt of representation for mechanism to be followed for disposal of the above classes of cases for ToR and EC. The matter has been examined and decided to follow the procedure given below:-

- i. In respect of the cases which were already recommended by SEAC or UTEAC, as the case may be (Class-I), SEIAA may prescribe the additional conditions as per the OM dated 31st October, 2019 and dispose without referring to SEAC or UTEAC, as the case may be.
- ii. In respect of the cases where partial deliberations or complete deliberations were made by SEAC or UTEAC, as the case may be (Class-II), the deliberation may be completed keeping in view of the additional conditions by the SEAC or UTEAC, as the case may be, and sent to the ministry for comments. If the comments were not received within 15 days from the communication, may be deemed as accepted and disposed based on the recommendations of the SEAC.

- iii. In respect of the cases where applications were received but not yet taken for SEAC/UTEAC (Class-III), may be transferred to Ministry for dealing at Central level as per the OM dated 31st October, 2019.

This issues with the approval of the Competent Authority.


(Sharath Kumar Pallerla)
Scientist 'F', IA Policy

To
To

1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. All the Officers of I.A. Division
5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary(EF&CC)
4. PPS to AS (RSP)/AS(RA)
5. PPS to JS (GM)/JS(SKB)/JS(AKN)
6. Website, MoEF&CC
7. Guard file.


(Sharath Kumar Pallerla)
Scientist 'F', IA Policy

F. No. 22-23/2018-IA.III (Pt)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003

Dated: 31st October, 2019

OFFICE MEMORANDUM

Sub.: Compliance of Hon'ble NGT order dated 19.08.2019 (published on 23.08.2019) in O.A. No. 1038 2018 - reg.

The Hon'ble NGT in O.A.No.1038/2018 had passed orders regarding formulation of a mechanism for environmental management of critically and severely polluted areas and consideration of activities/projects in such areas.

2. Accordingly, many proposals for environment clearance were kept on hold pending formulation of the above mentioned mechanism.
3. The mechanism has now been finalized by the Ministry (copy enclosed), and necessary action may be taken as given below:
 - a) In cases pertaining to Critically and Severely Polluted Areas, where the environmental clearance proposal is yet to be referred to the EACs/SEACs, the mechanism may be provided to the EACs/SEACs which after due diligence may prescribe additional conditions as incorporated in the mechanism for environmental protection.
 - b) In cases pertaining to Critically and Severely Polluted Areas, where the environmental clearance proposal has already been recommended by the EACs/SEACs, and the proposal was kept on hold, the mechanism may now be considered by the concerned sectors of the Ministry/SEIAAs and after due diligence the concerned sectors of the Ministry/SEIAAs may prescribe additional conditions as incorporated in the mechanism for environmental protection while issuing ECs.
4. This issue with the approval of the competent authority.


(Sharath Kumar Pallerla)
Director /IA Policy Division

Encl: As above

To

1. All the Member Secretaries of IA Division, MoEFCC
2. All Chairmen and Member Secretaries SEIAAs/SEACs

Copy to

1. PPS to AS (RSP), AS (RA)
2. PPS to JS (GM), JS (AKN), JS (SKB)

No. Q-16017/38/2018-CPA
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
(CP Division)

1st Floor, Agni Block,
Indira Paryavaran Bhawan,
Jor Bagh Road,
Aliganj, New Delhi-110003

Dated: 24th October, 2019

To,

Member Secretary
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

Subject: - Compliance of Hon'ble NGT order dated 19.08.2019 (published on 23.08.2019) in O. A. No. 1038 2018 - reg.

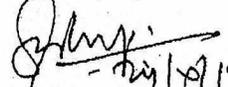
Sir,

Please refer to your letter No. CPCB/IPC-VII/CEPI/NGT/2019 dated 18.10.2019 regarding the subject mentioned as above. In this context, find enclosed herewith the mechanism for environmental management of Critically and Severely Polluted Areas and consideration of activities/projects in such areas in compliance of directions issued by Hon'ble National Green Tribunal on 19.08.2019 (published on 23.08.2019) in O. A. No. 1038 2018. The enclosed Mechanism may be shared with the State/UT Governments and SPCB/PCCs for implementation. However, the report regarding CEPI and EPI assessment study done by CPCB may be put up to the Ministry for further deliberation.

This issues with the approval of the Competent Authority.

Encl: as above

Your Faithfully


(Sundeep)

Director/Scientist 'F'

Email: sundeep.moef@gmail.com

Phone/Fax:011-24695339

Mechanism evolved after consultation with stakeholders for new activities/ expansion by Red & Orange Category of industries in Critically/ Severely Polluted areas

A. Environmental Management of CPAs and SPAs

Protocol to be followed by the State Pollution Control Boards (SPCBs)/ Pollution Control Committees(PCCs) For improvement of environmental quality in the Critically Polluted Areas (CPAs) and Severely Polluted areas(SPAs)

- i. The CEPI score assessment done by CPCB may be used as warning tool by the State Governments, SPCBs and other concerned to understand the severity of pollution existing in the area and to formulate appropriate action plan.
- ii. The State Govts. / Union Territories / SPCBs/PCCs may finalize the time bound action plans within three months for the identified CPAs and SPAs to restore environment quality within norms. Short term and long term action points have to be formulated with time frames of up to one year and more than one year, as may be required, respectively.
- iii. The action plan may be prepared by a committee constituted by Chief Secretary. Representative of industries association may be included in the committee constituted. The final preparation of action plan including its execution may be overseen by the Chief Secretary of the concerned state. The same may shall be submitted to CPCB for consideration & approval.
- iv. While preparing action plans, the committee constituted by the Chief Secretary shall follow the directions, issued by CPCB under section 18(1) (b) of the Water (Prevention & Control of pollution) Act, 1974 and the Air (Prevention & Control of pollution) Act,1981 on 26.04.2016, which include (i) environmental quality monitoring in all CPAs, (ii) installation of continuous ambient air quality monitoring stations/ Strengthening of manual monitoring stations (iii) installation of continuous water quality monitoring stations, (iv) application of revised CEPI version and (v) action plan & monitoring. Long term and short term action plans, along with sector and region wise action points, should be defined clearly with time lines and responsible implementing agencies. Additionally, Source apportionment Studies may be conducted to ascertain contribution from sources including industries for planning actions.
- v. The progress of implementation of action points may be reviewed by district and State Level Monitoring Committees, quarterly. It would be ensured that there is no slippage either in terms of time frame or the activities to be completed relating to the action plan. In case of delay/ inefficiency in implementation of action plan, the concerned State

Government will take appropriate action against the responsible authorities, implementing agencies, industries, etc. under the provisions of relevant acts/laws.

- vi. The SPCBs/PCCs may undertake environmental quality monitoring for evaluating CEPI in the critically and severely polluted areas falling under their jurisdiction through an outside third party recognized agency (laboratory) under Environment (Protection) Act, 1986 and accredited under NABL. The frequency of monitoring may be twice in a year i.e. pre- monsoon season and post-monsoon season.
 - vii. The action plans prepared for the CPAs/SPAs, environmental quality monitoring data, evaluated CEPI scores (as per revised CEPI-2016 concept) and progress reports of committee meetings to be placed in public domain through their respective State Govts. / UTs / SPCBs / PCCs websites. CPCB may also review the progress of implementation of action plans of CPAs/ SPAs on a quarterly basis.
 - viii. In case CEPI scores of a particular CPA continue to be in critical category for a year, MoEF&CC may review the action plans with the concerned State Govt. / Union territory and impose additional safeguards such as revising the time limits for implementation of action points, supplementary action points and may recommend penal action against the authorities responsible for implementation of action plan for environmental management of CPAs/SPAs.
 - ix. CPCB may also carry out re-assessment of CEPI scores in CPAs, with concurrence of MoEF&CC and report outcome for further consideration and decision by MoEF&CC
 - x. Carrying capacity study of the each of the area may be carried out by State Govts. / Union Territories / SPCBs/PCCs based on the protocols prepared by CPCB.
- B. Consideration of proposals for grant of Environmental clearance for new and expansion activities listed in 'Red' and 'Orange' Categories located in Critically Polluted Areas and Severely Polluted areas:**
- i. Any project or activity specified in Category B1 will be appraised at the Central Level, if located in whole or in part within 5 km from the boundary of Critically Polluted Areas or Severely Polluted Areas. However, Category B2 projects shall be considered at state level stipulating Environmental Clearance conditions as applicable for the Category 'B1' project/activities.

- ii. Proposals located in CPAs and SPAs may be examined by the sectoral Expert Appraisal Committee (EAC) during scoping/appraisal based on the CEPI scores of Air/Water/Land Environment as published by CPCB from time to time. In such proposals, appropriate mitigation measures for the environment possessing higher CEPI score may be made by EAC in the form of recommendations/decision. These recommendations may be explicitly mentioned in the Terms of Reference/Environmental Clearance letter and to be ensured by the member secretary concerned.
- iii. SPCBs/PCCs may prescribe following additional conditions, deemed fit for grant Consent to establish (CTE)/Consent to Operate (CTO) to those projects/activities of Red/Orange Categories located in CPAs/SPAs which are not covered under the provisions of the EIA Notification, 2006.

Environment	Mitigation Measures
Air	<p><u>Stipulation of conditions such as:</u></p> <ul style="list-style-type: none"> i. Stack emission levels should be stringent than the existing standards in terms of the identified critical pollutants. ii. CEMS may be installed in all large/medium red category industries (air polluting) and connected to SPCB and CPCB server. iii. Effective fugitive emission control measures should be imposed in the process, transportation, packing etc. iv. Transportation of materials by rail/conveyor belt, wherever feasible. v. Encourage use of cleaner fuels (pet coke/ furnace oil/LSHS may be avoided). vi. Best Available Technology may be used. For example; usage of EAF/SAF/IF in place of Cupola furnace. Usage of Supercritical technology in place of sub-critical technology. vii. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible. viii. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.

	ix. Assessment of carrying capacity of transportation load on roads inside the industrial premises. If the roads required to be widened, shall be prescribed as a condition.
Water	<p><u>Stipulation of conditions such as:</u></p> <ul style="list-style-type: none"> i. Reuse/recycle of treated wastewater, wherever feasible. ii. Continuous monitoring of effluent quality/quantity in large and medium Red Category Industries (water polluting). iii. A detailed water harvesting plan may be submitted by the project proponent
	<ul style="list-style-type: none"> iv. Zero-liquid discharge wherever techno-economically feasible. v. In case, domestic waste water generation is more than 10 KLD, the industry may install STP.
Land	<p><u>Stipulation of conditions such as:</u></p> <ul style="list-style-type: none"> i. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever, feasible for new projects. ii. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc. iii. Dumping of waste (fly ash, slag, red mud, etc.) may be permitted only at designated locations approved by SPCBs/ PCCs. iv. More stringent norms for management of hazardous waste. The waste generated should be preferably utilized in co-processing.
Other Condition(Additional):	<ul style="list-style-type: none"> i. Monitoring of compliance of EC conditions may be submitted with third party audit every year. ii. The % of the CER may be at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance.

Minutes of the 332nd Meeting of the SEIAA, UP held on 02/01/2020

2. Sand/Morrum Mining at Araj No.-166, Khand No.-01, Village- Nagawan, Tehsil-Duddhi, District-Sonebhadra,U.P. M/s Aman Associates (Leased Area-8.097 ha)File No. 4702/Proposal No. SIA/UP/MIN/32564/2019

The proposed project is under Red/Orange category of industrial Sectors and exists in the Critically Polluted Industrial Areas (CPAs)/ Severely Polluted Industrial areas (SPAs) as notified by MoEF&CC, Govt. of India. The present project is categorized under B1 category according to the provisions of EIA notification 14 September, 2006 (As amended thereof), and the terms of reference has already been issued. SEIAA also observed that the project was appraised by SEAC in its 423rd SEAC Meeting Dated 09/10/2019 wherein SEAC has recommended to grant EC to the proposed project. The SEIAA kept this project on hold and sought clarification from the MoEF&CC, GoI regarding grant of Environment Clearance of the proposed project in view of MoEF&CC, OM dated 31.10.2019. A clarification has been issued by the MoEF&CC, OM dated 30/12/2019 wherein, the ministry has directed that the cases which are already recommended by SEAC/UTEAC as the case may be, SEIAA may prescribe the additional condition as per the OM dated 31/10/2019 and the case may be disposed off accordingly.

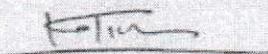
In light of the above fact SEIAA reviewed the case and opined to seek report of RO UPPCB Sonebhadra and Mining officer Sonebhadra whether the present project is inside or within 05 km of CPA/SPA Sonebhadra.

3. Sand/Morrum Mine of Gata No.-871 and 581Ga Near Village Pipardih and Koragi, Tehsil-Dudhi, District-Sonebhadra, U.P., (Leased Area:32.338 Ha). File No. 5031/4705/Proposal No. SIA/UP/MIN/42156/2019

The proposed project is under Red/Orange category of industrial Sectors and exists in the Critically Polluted Industrial Areas (CPAs)/ Severely Polluted Industrial areas (SPAs) as notified by MoEF&CC, Govt. of India. The present project is categorized under B1 category according to the provisions of EIA notification 14 September, 2006 (As amended thereof), and the terms of reference has already been issued. SEIAA also observed that the project was appraised by SEAC in its 423rd SEAC Meeting Dated 09/10/2019 wherein SEAC has recommended to grant EC to the proposed project. The SEIAA kept this project on hold and sought clarification from the MoEF&CC, GoI regarding grant of Environment Clearance of the proposed project in view of MoEF&CC, OM dated 31.10.2019. A clarification has been issued by the MoEF&CC, OM dated 30/12/2019 wherein, the ministry has directed that the cases which are already recommended by SEAC/UTEAC as the case may be, SEIAA may prescribe the additional condition as per the OM dated 31/10/2019 and the case may be disposed off accordingly.

In light of the above facts SEIAA reviewed the case and decided to agree with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC. In addition to the conditions imposed by SEAC the SEIAA added following additional specific conditions:-

1. Since the proposed project falls in Critically Polluted Areas (CPAs), Severely Polluted Areas (SPAs) the provision of the mechanism formed regarding compliance of



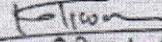




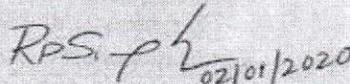
Minutes of the 332nd Meeting of the SEIAA, UP held on 02/01/2020

Hon'ble NGT order in OA 1038/2018 dated 19-08-2019 by MoEF& CC, Govt. Of India vide letter dated 31-10-2019 shall be followed in letter and spirit.

2. All the additional condition for grant of Consent to Establish (CTE)/Consent to Operate (CTO) related to Pollution mitigation measures as prescribed in the office memorandum of MoEF&CC, Gol. dated 31.10.2019 and as deemed fit by UP Pollution Control Board in the consent orders shall be followed by Project Proponent.
3. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
4. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.


02.01.2020
(Shri Ashish Tiwari, IFS)
Member-Secretary
SEIAA


(Dr. (Smt.) Madhu Bhardwaj)
Member
SEIAA


02/01/2020
(Prof. Rana Pratap Singh)
Chairman
SEIAA

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

To,

Shri Virendra Singh Jadon,
M/s R.S.I. Stone World Pvt. Ltd.,
E-7 M-708, Arera Colony,
Bhopal- 462016.

Ref. No. 5/16 /Parya/SEAC/5031-4705/2018

Date: 9 January, 2020

Sub: Environmental Clearance for Proposed Sand/Morrum Mine of Gata No.-871 and 581Ga Near Village Pipardih and Koragi, Tehsil-Dudhi, District-Sonbhadra, U.P., (Leased Area: 32.338 Ha), M/S R.S.I. Stone World Pvt. Ltd.

Dear Sir,

Please refer to your application/letters 11-03-2019, 29-03-2019, 05-04-2019, 25-09-2019 26-09-2019 & 21-11-2019 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 09-10-2019 and SEIAA in its meeting dated 13/11/2019, 10/12/2019 & 02/01/2020.

The proposed project is under Red/Orange category of industrial Sectors and exists in the Critically Polluted Industrial Areas (CPAs) as notified by MoEF&CC, Govt of India. The present project is categorized under B1 category according to the provisions of EIA notification 14 September, 2006 (As amended thereof).

A presentation was made by the project proponent along with their consultant M/s Greencindia Consulting Private Limited. The proponent, through the documents submitted and the presentation made, informed the committee that:-

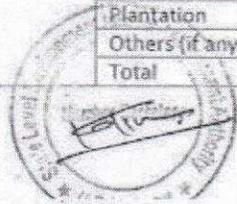
1. The environmental clearance is sought for Sand/Morrum Mine of Gata No.-871 and 581Ga Near Village Pipardih and Koragi, Tehsil-Dudhi, District-Sonbhadra, U.P., (Leased Area: 32.338 Ha), M/S R.S.I. Stone World Pvt. Ltd.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter dated 27/05/2019.
3. Public hearing was organized on 09/08/2019. EIA report submitted by the project proponent on 03/11/2019.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/42156/2019		
2. File No. allotted by SEIAA, UP	5031/4705		
3. Name of Proponent	Virendra Singh Jadon (Authorized Signatory)		
4. Full correspondence address of proponent and mobile no.	M/s R.S.I Stone World Pvt. Ltd. E-7 M 708, Arera colony, Bhopal- 462016		
5. Name of Project	Pipardih & Koragi (Area 32.338 ha sand/morrum mine) on Kanhar river.		
6. Project location (Plot/Khasra/Gata No.)	Village - Pipardih & Koragi, Tehsil - Dudhi, District - Sonbhadra, State- Uttar Pradesh.		
7. Name of River	Kanhar River		
8. Name of Village	Pipardih & Koragi		
9. Tehsil	Dudhi		
10. District	Sonbhadra		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in Ha.)	32.338 Hectares		
13. Mineable Area (in Ha.)	19.021 Ha.		
14. Zero level mRL	192 m		
15. Max. & Min mrl within lease area	198 mRL-196 mRL.		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	A	24°14'10.98"N	83°16'13.53"E
	B	24°14'20.47"N	83°16'15.43"E
	C	24°14'35.62"N	83°16'16.52"E
	D	24°14'40.99"N	83°16'16.11"E
	E	24°14'46.66"N	83°16'12.08"E
	F	24°14'54.27"N	83°16'13.82"E



**Ec for Proposed Sand/Morrum Mine of Gata No.-871 and 581Ga Near Village Pipardih and Koragi, Tehsil-Dudhi,
District-Sonbhadra, U.P., (Leased Area: 32.338 Ha), M/S R.S.I. Stone World Pvt. Ltd.**

	G	24°14'47.71"N	83°16'22.45"E
	H	24°14'21.93"N	83°16'25.74"E
	I	24°14'9.51"N	83°16'22.03"E
	Block no -1		
	H	24°14'21.93"N	83°16'25.74"E
	I	24°14'9.51"N	83°16'22.03"E
	J	24°14'10.68"N	83°16'15.96"E
	K	24°14'16.39"N	83°16'16.42"E
	L	24°14'24.40"N	83°16'20.43"E
	M	24°14'35.72"N	83°16'17.86"E
	N	24°14'43.19"N	83°16'20.30"E
	O	24°14'42.33"N	83°16'23.67"E
	Block no -2		
	N'	24°14'44.76"N	83°16'19.59"E
	O'	24°14'44.33"N	83°16'23.38"E
	G	24°14'47.70"N	83°16'22.44"E
	F	24°14'54.24"N	83°16'13.80"E
	&		
	E'	24°14'49.97"N	83°16'12.80"E
	E	24°14'46.68"N	83°16'12.06"E
	D	24°14'40.98"N	83°16'16.08"E
	Water Submerged Area		
	A	24°14'10.98"N	83°16'13.53"E
	B	24°14'20.47"N	83°16'15.43"E
	C	24°14'35.62"N	83°16'16.52"E
	D	24°14'40.99"N	83°16'16.11"E
	E	24°14'46.66"N	83°16'12.08"E
	F	24°14'54.27"N	83°16'13.82"E
	G	24°14'47.71"N	83°16'22.45"E
	O	24°14'42.33"N	83°16'23.67"E
	O'	24°14'44.33"N	83°16'23.38"E
	N	24°14'43.19"N	83°16'20.30"E
	M	24°14'35.72"N	83°16'17.86"E
	L	24°14'24.40"N	83°16'20.43"E
	K	24°14'16.39"N	83°16'16.42"E
	J	24°14'10.68"N	83°16'15.96"E
17. Total Geological Reserves	5,70,630 m ³		
18. Total Mineable Reserves in LOI	2,58,704 m ³ per year (As per LOI)		
19. Total Proposed Production	2,58,704 m ³		
20. Proposed Production/year	2,58,704 m ³ /Year		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	1035 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		
26. No. Of workers	80		
27. No. Of vehicles movement/day	115		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	1.75m		
30. Nearest metalled road from site	250 m		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.80	
	Suppression of dust	1.20	
	Plantation	13.93	
	Others (if any)	-	
	Total	15.93	



**Ec for Proposed Sand/Morrum Mine of Gata No.-871 and 581Ga Near Village Pipardih and Koragi, Tehsil-Dudhi,
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32. Name of QCI Accredited Consultant with QCI No and period of validity.	GreenIndia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2019
34. Any litigation pending against the project or land in any court	No
35. Details of 500 m Cluster Map & certificate verified by Mining Officer	2860/khanij/2019 Dated - 05 th February, 2019
36. Details of Lease Area in approved DSR	32.338 Hectares S.No. 16 and as per Suddhi Patra dated 15.03.2019, Letter No.- 3080/Khanij/2019
37. Length and breadth of Haul Road	Length 250 m, Width 6.0 m

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 09-10-2019 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 10/12/2019 & 02/01/2020. The SEIAA kept this project on hold and sought clarification from the MoEF&CC, Govt. regarding grant of Environment Clearance of the proposed project in the light of MoEF&CC OM dated 31-10-2019. A clarification has been issued by the MoEF&CC, OM dated 30/12/2019 wherein, the ministry has directed that the cases which are already recommended by SEAC/UTEAC as the case may be, SEIAA may prescribe the additional condition as per the OM dated 31/10/2019. Accordingly SEIAA decided to grant the Environmental Clearance to the title project for collection of 2,58,704 m³ is proposed from mining lease area 32.338 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.



Ec for Proposed Sand/Morrum Mine of Gata No.-871 and 581Ga Near Village Pipardih and Koragi, Tehsil-Dudhi,
District-Sonbhadra, U.P., (Leased Area: 32.338 Ha), M/S R.S.I. Stone World Pvt. Ltd.

16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.

Ec for Proposed Sand/Morrum Mine of Gata No.-871 and 581Ga Near Village Pipardih and Koragi, Tehsil-Dudhi, District-Sonbhadra, U.P., (Leased Area: 32.338 Ha), M/S R.S.I. Stone World Pvt. Ltd.

37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:-

- 1- The Project Proponent shall abide with any orders which may be passed in any writ petition by the Hon'ble Court(s).
- 2- Since the proposed project is under Red/Orange category of Industrial sector and falls in Critically Polluted Areas (CPAs), Severely Polluted Areas (SPAs) the provision of the mechanism framed regarding compliance of Hon'ble NGT order in OA 1038/2018 dated 19-08-2019 by MoEF& CC, Govt. Of India vide letter dated 31-10-2019 shall be followed in letter and spirit.
- 3- All the additional condition for grant of Consent to Establish (CTE)/Consent to Operate (CTO) related to Pollution mitigation measures as prescribed in the office memorandum of MoEF&CC, GoI dated 31.10.2019 and as deemed fit by UP Pollution Control Board in the consent orders shall be followed by Project Proponent.
- 4- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
- 5- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
- 6- Environment management according to environmental status and impact of the project.
- 7- Selection of plants for green belt should be on the basis of pollution removal index.
- 8- No mining activity should be carried out in-stream channel as per SSMMG, 2016.
- 9- Pakka motorable haul road to be maintained by the project proponent.
- 10- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 11- Permission from the competent authority regarding evacuation route should be taken.
- 12- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 13- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
- 14- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.



Ec for Proposed Sand/Morrum Mine of Gata No.-871 and 581Ga Near Village Pipardih and Koragi, Tehsil-Dudhi, District-Sonbhadra, U.P., (Leased Area: 32.338 Ha), M/S R.S.I. Stone World Pvt. Ltd.

- 15- Provision for cylinder to workers should be made for cooking.
- 16- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 17- Provide suitable mask to the workers.
- 18- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
- 19- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
- 20- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
- 21- Provision for two toilets and hand pumps should be made at mining site.
- 22- Drinking water for workers would be provided by tankers.
- 23- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 24- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 25- Corporate Environmental Responsibility (CER) plan with minimum Rs. 2,15,878/-annum shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development Officers, Sonbhadra, U.P.
- 26- Health/insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 27- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 28- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 29- Width of the haul road shall be more than 6 meter.
- 30- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- 31- The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
- 32- If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
- 33- The Environmental clearance will be co-terminus with the mining lease period.
- 34- Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
- 35- To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
- 36- Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
- 37- In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
- 38- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
- 39- The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.



Ec for Proposed Sand/Morrum Mine of Gata No.-871 and 581Ga Near Village Pipardih and Koragi, Tehsil-Dudhi, District-Sonbhadra, U.P., (Leased Area: 32.338 Ha), M/S R.S.I. Stone World Pvt. Ltd.

- 40- It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
- 41- The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
- 42- The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
- 43- The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
- 44- The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- 45- The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
- 46- Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
- 47- It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 48- The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
- 49- Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- 50- Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
- 51- Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
- 52- Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
- 53- Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.
- 54- Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
- 55- Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
- 56- A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
- 57- State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
- 58- The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
- 59- The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 60- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 61- Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
- 62- Waste water from potable use be collected and reused for sprinkling.



